
(2025) 11 KAR CK 0055

Karnataka HC

Case No: Criminal Petition No. 14168 Of 2025 (438(Cr.PC) / 482(BNSS))

Meena @ Muniathna
Murugesan & Ors

APPELLANT

Vs

State By Mico Layout P
S Bengaluru District
Represented By State
Public Prosecutor High
Court Of Karnataka
Bengaluru – 560001

RESPONDENT

Date of Decision: Nov. 7, 2025

Hon'ble Judges: Shivashankar Amarannavar, J

Bench: Single Bench

Advocate: G M Sharathkumar, B Pushpalatha

Final Decision: Dismissed

Judgement

Shivashankar Amarannavar, J

1. Learned counsel for petitioners files a memo. The memo reads thus:

“The undersigned counsel appearing for petitioners respectfully submits to withdraw the present petition with liberty to file fresh petition after approaching the trial Court first since chargesheet has been filed in the interest of justice and equity.”

2. In view of the memo, petition is dismissed as withdrawn with liberty as prayed.